## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 468/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE PARTIES:

Deepak Tahilram Kewalramani & Anr.

V/s

Kestrel Import & Export Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 213, 241/242 of the Companies Act, 2013.

| S. No. | NAME          | DESIGNATION        | SIGNATURE   |
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## ORDER CP No.468/213,241-242/NCLT/MB/MAH/2017

On the inspection provided on 21.11.2017, the Petitioner side having said that the Respondents did not provide inspection of the documents to meet their requirements as per the correspondence taken place between the Petitioner and the Respondents, for the Respondents side sought adjournment on the ground of personal difficulty, list this matter on 12.12.2017 with peremptory direction to answer this Bench as to whether inspection has been provided as directed by this Bench or not on the next date of hearing.

Direction has been given to the Respondents to file reply within one week hereof, rejoinder if any within two weeks thereof.

List this matter for reporting by the Respondents on the next date of hearing

on 12.12.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)